

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3609
ANSWERED ON:16.04.2010
DOUBLE TAXATION AVOIDANCE AGREEMENTS
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Will the Minister of FINANCE be pleased to state:

- (a) whether India is in the process of renegotiating Double Taxation Avoidance Agreements (DTAAs) with many countries;
- (b) If so, the details thereof;
- (c) whether India has been pushing for removal of the confidentiality clause alongwith a fresh agreement of information and assistance in collection of information in the agreements;
- (d) If so, the details thereof and achievement so far made in this connection;
- (e) whether many countries with whom India has DTAA declined India's request for exclusion of confidentiality clause as it may violate the existing international norms under the OECD model convention;
- (f) If so, the details thereof; and
- (g) the steps taken/being taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S. S. PALANIMANICKAM)

(a) Yes Sir.

(b) A tabulation indicating country wise details with whom India is in the process of renegotiating Double Taxation Avoidance Agreements (DTAAs) is at annexure.

(c) Yes Sir.

(d) to (g) : The tabulation referred to in answer (b) above and enclosed at annexure also gives details of the countries with whom India has DTAA and is in the process of only limited renegotiation i.e renegotiation restricted to Article on exchange of information or Assistance in Collection of Taxes or both. The responses of various countries to our request for renegotiation of existing DTAAs cannot be disclosed as these DTAAs are under renegotiation.

Further India has initiated the process of negotiations of Agreement for the Exchange of Information and Assistance in Collection with respect to Taxes (AEI & ACT) with 20 priority countries/jurisdictions. These 20 prioritized countries/jurisdictions are Bahamas, Bahrain, Congo, Liberia, Liechtenstein, Marshall Islands, Monaco, Panama, Seychelles, St Kitts & Nevis, Maldives, Bermuda, British Virgin Islands, Cayman Islands, Gibraltar, Guernsey, Isle of Man, Jersey, Netherlands Antilles and Macau.